

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.4474/2015

This the 26th day of February, 2016

**Hon'ble Ms. Chameli Majumdar Member, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Suraj Bhan,
Retd. HC of Delhi Police
PIS No.29620255
Aged about 73 years
S/o Late Sh. Bhundu Ram
R/o VPO:
Rani Khera,
New Delhi-81.

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Applicant.

(By Advocate: Shri Anil Singal)

Versus

1. Govt. NCT of Delhi
Through Commissioner of Police
PHQ,
IP Estate,
New Delhi.
2. Addl. DCP (North-West Distt.),
Through Commissioner of Police
PHQ,
IP Estate,
New Delhi.

Respondents

(By Advocate: None)

ORDER(Oral)**By Hon'ble Ms.Chameli Majumdar,M(J):**

Learned counsel for the applicant submits that the grievance raised by the applicant in the Original Application has been redressed. The reliefs prayed for, has already been granted to the applicant by issuing order dated 14.01.2016. Therefore, nothing remains to be adjudicated in the OA.

2. Accordingly, the OA is disposed of as infructuous. The order dated 14.01.2016 may be kept on record. No order as to costs.

(K.N.Shrivastava)
Member(A)

(Chameli Majumdar)
Member(J)

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